

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202**  
**(IB)-221/ND/2022**  
**IA-2987/2022**

**IN THE MATTER OF:**  
**PNB Housing Finance Ltd.**

... **Applicant/Petitioner**

**Versus**

**Mr. Ashok Kumar Gupta**

...

**Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the PG**

: Adv. GC Singh

**For the RP**

: Adv. Gunjesh Ranjan, Adv. Anil Kumar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2987/2022:** Ld. Counsel appearing for the PG submitted that the amount of default mentioned in the CP-(IB)-221/ND/2022 is being settled between the Principal Borrower and the creditor, by intervention of Hon'ble NCLAT and the next date of hearing before Hon'ble NCLAT is 01.05.2024. There is no appearance on behalf of the Applicant or RP (when we were in the middle of the dictation of the order, the Ld. Counsel for the RP could switch on his video and submit that he is appearing for RP). Nevertheless, as espoused by the Ld. Counsel for the PG, the hearing is deferred to 22.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**